

FORM A - PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SAVUTE TEXTILES PRIVATE LIMITED

RELEVANT PARTICULARS		
1	Name of corporate debtor	Savute Textiles Private Limited
2	Date of incorporation of corporate debtor	28/02/2012
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kerala and Lakshadweep under the Companies Act, 2013.
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17200KL2012PTC030889
5	Address of the registered office and principal office (if any) of corporate debtor	Vaninilayam, PRA:68 Friends Nagar, Palachuvadu, Kakkanad, Kerala-682038, India.
6	Insolvency commencement date in respect of corporate debtor	10-03-2022 - Date of Pronouncement of order (16/03/2022 –Date of receipt of Order by IRP)
7	Estimated date of closure of insolvency resolution process	180 days from the date of commencement of resolution process
8	Name and registration number of the insolvency professional acting as interim resolution professional	CA. Babu Abraham Kallivayalil IBBI/IPA-001/IPP-02247/2020-2021/13406
9	Address and e-mail of the interim resolution professional, as registered with the Board	11nd floor, Manchu Complex, P.T. Usha road, Kochi, above Bapus baby shop, Ernakulam, Kerala, 682011 babucentralcouncil@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	11nd floor, Manchu Complex, P.T. Usha road, Kochi, above Bapus baby shop, Ernakulam, Kerala, 682011 ip.savutetextiles@gmail.com babucentralcouncil@gmail.com
11	Last date for submission of claims	30-03-2022
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable.
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable.
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: As mentioned against entry no.10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Savute Textiles Private Limited on 10-03-2022. The creditors of Savute Textiles Private Limited, are hereby called upon to submit their claims with proof on or before March 30, 2022 to the Interim Resolution Professional at the address mentioned against entry No. 10 above. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA. Submission of false or misleading proof of claim shall attract penalties.

March 17, 2022
Ernakulam

CA. BABU ABRAHAM KALLIVAYALIL
Interim Resolution Professional

 Piramal Capital & Housing Finance Limited (Formerly known as Dewan Housing Finance Corporation Ltd) Corporation Ltd Registered office : Unit No. 601, 6th floor, PiramalAmiti Building, PiramalAgastya Corporate Park, Kamani junction, Opp.Fire Station, LBS Marg, Kurla West - 400070. Branch Office:Piramal Capital Housing Finance Limited,1st Floor, KMM Building, Near Hotel Renaissance,Palairvattom, Cochin- 682025			
POSSESSION NOTICE (for immovable property) Rule 8-(1)			
Whereas, the undersigned being the Authorized Officer of Piramal Capital and Housing Finance Limited (PCHFL) (Formerly known as Dewan Housing Finance Corporation Ltd) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 8 & 9 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) issued by the Authorised Officer of the company to the Borrower(s)/ Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to pay the amount, notice is hereby given to the Borrower(s) / Guarantor(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said rules. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of PCHFL for an amount as mentioned herein under with interest thereon.			
Sl No.	Name of the Borrowers/ Guarantors. Loan Code & Branch	Demand Notice date, Due amount	Date of Possession and As on date of possession due amount.
1	Vinson C Varghese (Borrower) Ashagraace Emmanuel, Varghese C I, Nancy Cleatus (Co-Borrower /Guarantor) Loan Code = 00001701 Branch- Calicut	31.5.2021, Rs.708313/-	15.03.2022, Rs.802532/-
Description of Secured Asset (Immovable Property) : All that part and parcel of Property bearing:-Re Survey No 16/33 Pantheeranavku Village, kozhikode Taluk Nr. Palazhi Jn Kozhikode District Kozhikode Kerala - 673014, North - SUNIL, South - LANE, East - LANE, West - RAJAN, Area - 0.95 Ares			
2	Somichan Joseph (Borrower) Archana Jose (Co-Borrower /Guarantor) Loan Code = 00002483 Branch - Kannur	16.6.2021, Rs.238654/-	16.03.2022, Rs.2640724/-
Description of Secured Asset (Immovable Property) : All that part and parcel of Property bearing:-Re Survey No. 71/1A Velladu Village Kannur Dist Kannur Dist Kannur Kannur Kerala - 670571, North - Road, South - Joseph, East - Parayil shaji, West - N M Thomas, Area - 4.05 Ares			
3	Biju TV (Borrower) Sujitha K S (Co-Borrower /Guarantor) Loan Code = 00002083 Branch - Kannur	16.6.2021, Rs.2289013/-	16.03.2022, Rs.2572893/-
Description of Secured Asset (Immovable Property) : All that part and parcel of Property bearing:-Rs No 50/3, 51/3 Eravam Village Taliparamba Taluk Taliparamba Taluk Kannur Kannur Kerala - 673036, North - Road, South - Abdulla, East - Road, West - Anjilith Rhmath, Area - 4.05 Ares			
4	Leenamama John (Borrower) Dinesan N J (Co-Borrower /Guarantor) Loan Code = 00000646 Branch - Calicut	16.6.2021, Rs.2178007/-	15.03.2022, Rs.2396782/-
Description of Secured Asset (Immovable Property) : All that part and parcel of Property bearing:-4.17 Ares In R S No 43/4 Poolakode Village Pilasseri B.O Kozhikode Taluk Pilasseri B.O Kozhikode Taluk Kozhikode District Kozhikode Kerala - 673571, North - road, South - Dr. Vikraman, East - road, West - sreepriya, Area - 4.22 Ares			
5	Sarojini N (Borrower) Sreejith N, (Co-Borrower /Guarantor) Loan Code = 00001414 Branch - Kannur	16.6.2021, Rs.719409/-	15.03.2022, Rs.786328/-
Description of Secured Asset (Immovable Property) : All that part and parcel of Property bearing:-Resurvey No 13/9 Nadakkal House Ezhom Village Payangadi Kannur Payangadi Kannur Kannur Kannur Kerala - 670303, North - Property of Ibrahim, South - Property of Janaki, East - Property of Janaki, West - Property of Milk society, Area - 2.43 Ares			
6	Sabeena VP (Borrower) Siddique PP (Co-Borrower /Guarantor) Loan Code = 00001217 Branch - Kannur	16.6.2021, Rs.699741/-	15.03.2022, Rs.789407/-
Description of Secured Asset (Immovable Property) : All that part and parcel of Property bearing:-Flat No 7 C On 77h Floor Flat No Royal Haven Kannur Kannur Kannur Kannur Kannur Kerala - 670001, North - Property of SHEKHARAN and pathway, South - Properties Hashim, Kurnaran, East - Pathway, West - Property of SHEKHARAN Amunical road, Area - 1.20 Ares			
7	Shameer M S (Borrower) Muhammed Shafeek M S (Co-Borrower /Guarantor) Loan Code = 00009205 Branch - Kochi	26.8.2021, Rs.1597735/-	16.03.2022, Rs.1743841/-
Description of Secured Asset (Immovable Property) : All That Part And Parcel Of Property Bearing:-mr.shameer Ms, Door No. 10/381 Kumblam Village, re Sy No. 232/3 & 232/8 Kanayanur Taluk Maradu Ernakulam Kerala - 682506, North - Panchayath Road, South - Property Of Kannan, East - Property Of Antony, West - Property Of Kannan, Area - 1.24 Ares			
8	Shijin Mangalaseri (Borrower) Sudhakaran Mangalaseri (Co-Borrower /Guarantor) Loan Code = 00002690 Branch - Kannur	29.6.2021, Rs.215761/-	14.03.2022, Rs.3188575/-
Description of Secured Asset (Immovable Property) : All that part and parcel of Property bearing:-Re Survey No. 51/2, Raghavan Peedikka Vailiyanoor Village, Kannur Taluk Kannur Corporation Kerala Kannur Kerala - 670006, North - Ahamedd Haji, South - Azees, East - Azees, Pvr road, West - Ahamedd Haji, Area - 5.26 Ares			
9	Mohanan PK (Borrower) Sudha PK (Co-Borrower /Guarantor) Loan Code = 00001392 Branch - Calicut	20.7.2021, Rs.1597619/-	14.03.2022, Rs.1648094/-
Description of Secured Asset (Immovable Property) : All That Part And Parcel Of Property Bearing:-resurvey No 53/3 Kuduvely Village, Thamaraserry Taluk, Kozhikode District, Kozhikode Kerala - 673572, North - Thulasi, South - Lane, East - Al Isnan School, West - Road & Fatima, Area - 4.75 Ares			
10	Muralaedarhan Shappuparampil Reghunadhan (Borrower) Reghunathan Kunju Kunju Puthuval (Co-Borrower /Guarantor) Loan Code = 00001299 Branch - Kottayam	31.8.2021, Rs.2446005/-	15.03.2022, Rs.2512315/-
Description of Secured Asset (Immovable Property) : All That Part And Parcel Of Property Bearing:-re Sy No 118/12/3 Panachikad Village Kottayam Taluk Kottayam Kottayam Kerala - 686533, North - Vijayan Chaittham, South - Private Road, East - Prasanth Kuttyiananjali, West - Santhosh Perumthuthurijyil, Area - 1.61 Ares			
11	Vasu K (Borrower) Nalin K, Naveen K (Co-Borrower /Guarantor) Loan Code = 00001308 Branch - Calicut	31.8.2021, Rs.1142234/-	14.03.2022, Rs.1283556/-
Description of Secured Asset (Immovable Property) : All That Part And Parcel Of Property Bearing:-re Survey No 112/5 Kakkodi Village Kozhikode Taluk Calicut Kozhikode Kerala - 673611, North - Jandaranthan, South - Sundharan & Parvalthy, East - Lane & Syam, West - Venu, Area - 13.45 Ares			
Place: Cochin Date :19/03/2022			(Authorized Officer) Piramal Capital & Housing Finance Limited



5/21



(2) Name of the Constituency - Election To the Council of State
Name of the candidate - A A RAHIM



Best Brands
Right Advice



CORRIGENDUM

FORM A - PUBLIC ANNOUNCEMENT dated 19.3.22 (under Regulation 6 of the IBB) (IRP for Corporate Persons) Regulations, 2016) of Savute Textiles Private Limited states that Insolvency Comment Date is 10.3.22. The same should be read as 11.3.22. The other text therein will remain unchanged.

CA. BABU ABRAHAM KALLIVAYALIL
IRP

**Government of Kerala**
Published Tenders from 14-03-2022 to 20-03-2022

Forest Department

Tender ID: 2022 FD 482522 1 * IFS * COST OF CHAPPATHU WORK AT RANDATINMUKKU IN VALLAKKADAVU RANG * Closing Date: 28-Mar-2022 * PAC: Rs651000

Tender ID: 2022 FD 482560 1 * IFS * COST OF MAINTENANCE ROAD WORK AT VANCHIVAYAL TO THONDIYAR IN * Closing Date: 28-Mar-2022 * PAC: Rs963000

Tender ID: 2022 FD 482570 1 * IFS * COST OF MAINTENANCE OF ROAD WORK AT KOZHIKANAM TO ARUVIPALAM * Closing Date: 28-Mar-2022 * PAC: Rs963000

Tender ID: 2022 FD 483149 1 * Divisional Forest Officer * Construction of Compound wall and vehicle shed at Karuvakk * Closing Date: 26-Mar-2022 * PAC: Rs589000

Visit <https://etenders.kerala.gov.in> for more details.

Ro.No:14-20/Mar/2022/PRD/(S)12

APPENDIX IV
[See rule 8 (1)]
POSSESSION NOTICE
(for immovable property)

Whereas,

The undersigned being the Authorized Officer of the **INDIABULLS HOUSING FINANCE LIMITED (CIN:L65922DL2005PLC136029)** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated **24.07.2021** calling upon the Borrowers **VALUE DEALZ THROUGH ITS PARTNERS, S. SATHIYA VAGESWARAN, RAVIKUMAR RALIAS RAVIKUAMR RAJU, SATHIYA R AND R RAJAPANDI** to repay the amount mentioned in the Notice being **Rs.81,93,714.12 (Rupees Eighty One Lakhs Ninety Three Thousand Seven Hundred Fourteen And Twelve Paise Only)** against Loan Account No. **HLAPMAR00339950** as on **05.06.2021** and interest thereon within 60 days from the date of receipt of the said Notice.

The Borrower having failed to repay the amount, Notice is hereby given to the Borrower and the public in general that the undersigned has taken **symbolic possession** of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on **16.03.2022**.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **INDIABULLS HOUSING FINANCE LIMITED** for an amount of **Rs.81,93,714.12 (Rupees Eighty One Lakhs Ninety Three Thousand Seven Hundred Fourteen And Twelve Paise Only)** as on **05.06.2021** and interest thereon.

The Borrower's attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY	
A HOUSE CONSTRUCTED UPON A LAND MEASURING AN EXTENT OF 1800 SQ FT, BEARING PLOT NO.2, COMPRISED IN R.S. NO.2/4 OUT OF A LAND MEASURING AN EXTENT OF 3 ACRES 68 CENTS COMPRISED IN R.S.NO.2/4,5B,6,7,8,9A,9B,10,12,13A AND 13B BEARING PATA NO. 343, 342, 351,3 44, 342, 348, 345, 346, 347, 349 SITUATED IN R.V.NAGAR, ERKUDI VILLAGE, MADURAI SOUTH TALUK, MADURAI DISTRICT, WITHIN THE LIMITS OF ARASARADI SUB-REGISTRATION DISTRICT, MADURAI SOUTH REGISTRATION DISTRICT AND BOUNDED AS FOLLOWS:	
EAST : 30 FT.WIDE SOUTH-NORTH COMMON ROAD	
WEST : PROPERTY IN R.S.NO. 2/2 AND 2/3	
NORTH : PLOT NO.1	
SOUTH : PLOT NO.3	
MEASURING : EASTWEST ON THE NORTHERN SIDE 50 FT,SOUTHERN SIDE 50 FT,SOUTHNORTH ON THE EASTERN SIDE 36, SOUTHERN SIDE 36 FT, TOTALLING AN EXTENT OF 1500 SQ.FT.OF LAND AND BUILDING THEREON.	
Sd/-	
Date : 16.03.2022	Authorised Office
Place : MADURAI	INDIABULLS HOUSING FINANCE LIMITED

**The Trichur Urban Co-operative Bank Ltd.**

Head Office : Mission Quarters, Thrissur - 1. HO-0487-2429245, E-mail : recovery@tucb.in

POSSESSION NOTICE

Ref.No:- STN LTHL 187. To, 1. Mr.Shibu, S/o Rajan, Thindiyil House, Kainoor P.O, Puthur, Kakkath Road, Thrissur-680014. 2. Mrs Ninu Shibu, Wo Shibu, Thindiyil House, Kainoor P.O, Puthur, Kakkath Road, Thrissur-680014. 3. Mr T.K.Rajan (Expired), S/o Krishnan, Thindiyil House, Kainoor P.O, Puthur, Kakkath Road, Thrissur-680014. 4. Legal Heirs of T.K.Rajan 1. Mr.Shibu. T.R. S/o Krishnan, Thindiyil House, Kainoor P.O, Puthur, Kakkath Road, Thrissur-680014. 2. Mr. Shaju. T.R. S/o Rajan, Thindiyil House, Kainoor P.O, Puthur, Kakkath Road, Thrissur-680014. 3. Mr. Shinoj. T.R. S/o Rajan, Thindiyil House, Kainoor P.O, Puthur, Kakkath Road, Thrissur-680014. 4. Mrs. Komalam. T.R.D/o Rajan, Thindiyil House, Kainoor P.O, Puthur, Kakkath Road, Thrissur-680014.

APPENDIX IV. [See Rule 8(1)] POSSESSION NOTICE (For immovable property) Whereas, The undersigned being the Authorised Officer of the Trichur Urban Co-operative Bank Ltd. under the SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002 and in exercise of powers conferred under Section 13(2) read with Rule 3 of THE SECURITY INTEREST (ENFORCEMENT) RULES 2002. Issued demand notice dated 05-11-2020 calling upon the above addressees being borrower/sureties to repay the amount mentioned in the notice being Rs. 5,87,783/- (Five Lakh Eighty Seven Thousand Seven Hundred and Eighty Three only) as on 04-11-2020 within sixty days from the date of receipt of the said notice.

The addressees (borrowers/sureties) having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the said rule on this 17th day of March of the year 2022.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Trichur Urban Co-operative Bank Ltd. for an amount of Rs.7,10,331/- (Rupees Seven Lakh Ten Thousand Three Hundred and Thirty One only) as on 23-02-2022 and interest thereon. The borrower's attention is invited to provisions of sub-section(8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

SCHEDULE - A. DESCRIPTION OF IMMOVABLE PROPERTY:- District-Thrissur, Sub District-Kuttanellur, Village-Puthur, Sy. No.-44/17 P, Extent-1.45 Acres, Description:- All the part and parcel of the property of the above said land, building rights etc therein. Boundaries:- East-South-Property of Rajan, North-Property of Rajan & Road, West-South Road, South-Road.

Place:Thrissur, Date: 17.03.2022.

Authorised Officer

Ref.No:- MDR MSL 3. To, 1. Mrs.Preeti Santhosh, Wo Santhosh, Madappali House, Sankaramkandam, Mundur.P.O,Thrissur-680541. 2. Mr. Santhosh, S/o Kunjan, Madappali House, Sankaramkandam, Mundur.P.O Thrissur-680541.

APPENDIX IV. [See Rule 8(1)] POSSESSION NOTICE (For immovable property) Whereas, The undersigned being the Authorised Officer of the Trichur Urban Co-operative Bank Ltd. under the SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002 and in exercise of powers conferred under Section 13(2) read with Rule 3 of THE SECURITY INTEREST (ENFORCEMENT) RULES 2002. Issued demand notice dated 05-11-2020 calling upon the above addressees being borrower/sureties to repay the amount mentioned in the notice being Rs.13,31,687/- (Ten Lakh Thirty One Thousand Six Hundred and Eighty Seven only) as on 04-11-2020 within sixty days from the date of receipt of the said notice.

The addressees (borrowers/sureties) having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the said rule on this 17th day of March of the year 2022.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Trichur Urban Co-operative Bank Ltd. for an amount of Rs.12,19,200/- (Rupees Twelve Lakh Nineteen Thousand and Two Hundred only) as on 16-03-2022 and interest thereon. The borrower's attention is invited to provisions of sub-section(8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

SCHEDULE - A. DESCRIPTION OF IMMOVABLE PROPERTY:- District-Thrissur, Sub District-Mundur, Village-Anjoor, Sy. No.316/2, Re Sy No.-156/7, Extent-2.02 Acres, Description:- All the part and parcel of the property of the above said land, building rights etc therein. Boundaries:- East-Property of Manoj Pazhamukkil, North-Vazhy, West-Property of Sajeevan, South-Property of Vasu Vadeniyattil.

Place:Thrissur, Date: 17.03.2022.

Authorised Officer

Ref.No:- MQ JPOD 8. To, 1. Mrs. Baby Shalysanker, Wo Shalysanker, Poovathum Kadavil House, Vrindavan Road, Kuriachira P.O, Thrissur-680006. 2.Mr.Shalysanker, S/o Sankaranarayana, Poovathum Kadavil House,Vrindavan Road, Kuriachira P.O, Thrissur-680006. 3.Mr.Sankaranarayana.P.R, S/o Raman,Poovathum Kadavil House,Vrindavan Road, Kuriachira P.O, Thrissur-680006.

APPENDIX IV. [See Rule 8(1)] POSSESSION NOTICE (For immovable property) Whereas, The undersigned being the Authorised Officer of the Trichur Urban Co-operative Bank Ltd. under the SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002 and in exercise of powers conferred under Section 13(2) read with Rule 3 of THE SECURITY INTEREST (ENFORCEMENT) RULES 2002. Issued demand notice dated 30.09.2020 calling upon the above addressees being borrower/sureties to repay the amount mentioned in the notice being Rs. 14,08,740/- (Rupees Fourteen Lakh Nine Thousand Seven Hundred and Forty only) as on 28.09.2020 within sixty days from the date of receipt of the said notice.

The addressees (borrowers/sureties) having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the said rule on this 17th day of March of the year 2022.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Trichur Urban Co-operative Bank Ltd. for an amount of Rs.17,41,670/- (Rupees Seventeen Lakh Forty One Thousand Six Hundred and Seventy only) as on 15.03.2022 and interest thereon. The borrower's attention is invited to provisions of sub-section(8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

SCHEDULE - A. DESCRIPTION OF IMMOVABLE PROPERTY:- District-Thrissur, Sub District-Akkikavu, Village-Chiramanagadu, Sy.No.-198/6P, Extent-.28 Acres, Description:- All the part and parcel of the property of the above said land, rights etc therein. Boundaries:- East-Property of Sulekha, North-Property of Jose, S/o Chacku, West-Private Vazhy, South-Property of Vinu @ Eyyakkudy.

Place:Thrissur, Date: 17.03.2022.

Authorised Officer

Ref.No:- PTD MJL 23. To 1.Mr.Biju, S/o Joseph, Thuruthil House Urvam Padam,Chuvannammnu, P.O, Thrissur-680652. 2. Mr.Joseph, S/o Varkey, Thuruthil House, Urvam Padam,Chuvannammnu.P.O, Thrissur-680652.3. Mrs.Mary, Wo Joseph, Thuruthil House, Urvam Padam, Chuvannammnu, P.O, Thrissur-680652. 4. Mrs.Shibi, Wo Baiju, Thuruthil House Urvam Padam,Chuvannammnu, P.O, Thrissur-680652.

(Possession Notice Dated 17, 12,2020 Cancelled and Issue This Notice Therein)

APPENDIX IV. [See Rule 8(1)] POSSESSION NOTICE (For immovable property) Whereas, The undersigned being the Authorised Officer of the Trichur Urban Co-operative Bank Ltd. under the SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002 and in exercise of powers conferred under Section 13(2) read with Rule 3 of THE SECURITY INTEREST (ENFORCEMENT) RULES 2002. Issued demand notice dated 14, 10,2019 calling upon the above addressees being borrower/sureties to repay the amount mentioned in the notice being Rs.13,52,496/- (Rupees Thirteen Lakh Fifty Two Thousand Four Hundred and Ninety Six only) as on 09, 10,2019 within sixty days from the date of receipt of the said notice.

The addressees (borrowers/sureties) having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the said rule on this 17th day of March of the year 2022.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Trichur Urban Co-operative Bank Ltd. for an amount of Rs.16,38,036/- (Rupees Sixteen Lakh Thirty Eight Thousand and Thirty Six only) as on 23-02-2022 and interest thereon. The borrower's attention is invited to provisions of sub-section(8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

SCHEDULE - A. DESCRIPTION OF IMMOVABLE PROPERTY:- District-Thrissur, Sub District-Ollukkara, Village-Pananchery, Sy.No.-39/1,39/1, Re Sy.No.-204/17,204/13, Extent-0.95 Acres, 0.77 Acres, Description:- All the part and parcel of the property of the above said land, rights etc therein. Boundaries:- East-Property of Keezhthiyan, North-Property of Kunath Joseph, West-Property of Chemmanthala Kuriaikose, South-National Highway.

Place:Thrissur, Date: 17.03.2022.

Authorised Officer

Ref.No:- CHV POD 41. To, 1. Mr. Sivadasan, S/o Kuttappan, Chathakkudath House, Manavazhi, Valachira P.O, Trichur-680562. 2. Mrs. Sarojini (Expired), Wo Kuttappan, Chathakkudath House, Manavazhi, Valachira P.O, Trichur-680562. 3. Mrs. Sotha, Wo Sivadasan, Chathakkudath House, Manavazhi, Valachira P.O, Trichur-680562. Legal Heirs of Sarojini/ Wo Kuttappan. A. Mr. Sivadasan, S/o Kuttappan, Chathakkudath House, Manavazhi, Valachira P.O, Trichur-680562. B.Smt.Kumari, D/o Kuttappan, Chathakkudath House, Manavazhi, Valachira P.O, Trichur-680562. C.Smt. Anitha, D/o Kuttappan, Chathakkudath House, Manavazhi, Valachira P.O, Trichur-680562. D. Smt. Vijaya, D/o Kuttappan, Chathakkudath House, Manavazhi, Valachira P.O, Trichur-680562.

APPENDIX IV. [See Rule 8(1)] POSSESSION NOTICE (For immovable property) Whereas, The undersigned being the Authorised Officer of the Trichur Urban Co-operative Bank Ltd. under the SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002 and in exercise of powers conferred under Section 13(2) read with Rule 3 of THE SECURITY INTEREST (ENFORCEMENT) RULES 2002. Issued demand notice dated 06.01.2022 calling upon the above addressees being borrower/sureties to repay the amount mentioned in the notice being Rs.9,06,553/- (Rupees Nine Lakh Six Thousand Five Hundred and Fifty Three only) as on 04.01.2022 within sixty days from the date of receipt of the said notice.

The addressees (borrowers/sureties) having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the said rule on this 17th day of March of the year 2022.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Trichur Urban Co-operative Bank Ltd. for an amount of Rs.8,98,719/- (Rupees Eight Lakh Ninety Eight Thousand Seven Hundred and Nineteen only) as on 15.03.2022 and interest thereon. The borrower's attention is invited to provisions of sub-section(8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

SCHEDULE - A. DESCRIPTION OF IMMOVABLE PROPERTY:- District-Thrissur, Sub District-Cherpu, Village-Vallachira, Sy.No.-326/1, Re Sy.No.-228/1, Extent-3.64 Acres, Description:- All the part and parcel of the property of the above said land,building rights etc therein. Boundaries:- East-Property of Balan, North-Panchayath Vazhi, West-Property of Vadakkedath mana, South-Property of Vadakkedath mana.

Place:Thrissur, Date: 17.03.2022.

Authorised Officer

Ref.No:- PGLATHL 129. To, 1. Mr.Venkitaraman, S/o Chellappadas, Veliyanoor Madathil House, Olarikara, Pullazhi P.O, Thrissur-680012. 2.Smt.Nithiya Venkitaraman, Wo Venkitaraman, Veliyanoor Madathil House,Olarikara, Pullazhi P.O, Thrissur-680012. 3. Mr.Vini Das, S/o Venkitaraman, Veliyanoor Madathil House,Olarikara, Pullazhi P.O, Thrissur-680012.

APPENDIX IV. [See Rule 8(1)] POSSESSION NOTICE (For immovable property) Whereas, The undersigned being the Authorised Officer of the Trichur Urban Co-operative Bank Ltd. under the SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002 and in exercise of powers conferred under Section 13(2) read with Rule 3 of THE SECURITY INTEREST (ENFORCEMENT) RULES 2002. Issued demand notice dated 09.11.2020 in HLG 4 calling upon the above addressees being borrower/sureties to repay the amount mentioned in the notice being Rs.22,88,140/- (Rupees Twenty Two Lakh Eighty Eight Thousand One Hundred and Forty only) as on 08.07.2021 within sixty days from the date of receipt of the said notice.

The addressees (borrowers/sureties) having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the said rule on this 17th day of March of the year 2022.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Trichur Urban Co-operative Bank Ltd HLG 4 for an amount of Rs.11,62,273/- (Rupees Eleven Lakh Sixty Two Thousand Two Hundred and Twenty Three only) as on 15.03.2022 and interest thereon. The borrower's attention is invited to provisions of sub-section(8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

SCHEDULE - A. DESCRIPTION OF IMMOVABLE PROPERTY:- District-Thrissur, Sub District-Ayyanthele, Village-Anarattukara, Sy.No.-316/19,31/38, Re Sy.No.-Extent-1.02 Acres, 1.86 Acres, Description:- All the part and parcel of the property of the above said land,building rights etc therein. Boundaries:-East-Property of Cheruvathur Thomas, North-Property of Kanyamkara Kochammanni, West-Property of Kuruvethi Geetha, South-Road.

Place:Thrissur, Date: 17.03.2022.

Authorised Officer

Ref.No:- WFL HG 4 & MSL 21. To, 1. Mr.Bibi Dhamodharan, S/o Dhamodharan, Pattatt House, Pulazhi P.O,Thrissur-680012. 2.Mr.Dhamodharan, S/o Akkan,Pattatt House, Pulazhi P.O,Thrissur-680012.

APPENDIX IV. [See Rule 8(1)] POSSESSION NOTICE (For immovable property) Whereas, The undersigned being the Authorised Officer of the Trichur Urban Co-operative Bank Ltd. under the SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002 and in exercise of powers conferred under Section 13(2) read with Rule 3 of THE SECURITY INTEREST (ENFORCEMENT) RULES 2002. Issued demand notice dated 09.11.2020 in HLG 4 calling upon the above addressees being borrower/sureties to repay the amount mentioned in the notice being Rs.9,89,438/- (Rupees Nine Lakh Eighty Nine Thousand Four Hundred and Thirty Eight only) as on 06.11.2020 within sixty days from the date of receipt of the said notice and issued another demand notice dated 09.11.2020 in MSL 21 calling upon the above addressees being borrower/sureties to repay the amount mentioned in the notice being Rs.2,10,102/- (Rupees Two Lakh Ten Thousand One Hundred and Two only) as on 06.11.2020 within sixty days from the date of receipt of the said notice.

The addressees (borrowers/sureties) having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the said rule on this 17th day of March of the year 2022.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Trichur Urban Co-operative Bank Ltd HLG 4 for an amount of Rs.25,75,834/- (Rupees Twenty Five Lakh Seventy Five Thousand Eight Hundred and Thirty Four only) as on 15.03.2022 and interest thereon. The borrower's attention is invited to provisions of sub-section(8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

SCHEDULE - A. DESCRIPTION OF IMMOVABLE PROPERTY:- District-Thrissur, Sub District-Ayyanthele, Village-Pullazhi, Sy. No.-51/2 P, Extent-1.62 Acres, Description:- All the part and parcel of the property of the above said land,building rights etc therein. Boundaries:- East-Private vazhi, North-West-Vazhi, South-Property of Bhramakulam Vared.

Place:Thrissur, Date:17.03.2022.

Authorised Officer

**JANA SMALL FINANCE BANK**
(A scheduled commercial bank)

Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Off Domlur, Koramangala Inner Ring Road, Next to EGL Business Park, Challaghatta, Bangalore-560071.
Branch Office: 10, Krishnapuram Colony Main Road, Mahatma Gandhi Nagar, Madurai-625014.

DEMAND NOTICE UNDER SECTION 13(2) OF SARFAESI ACT, 2002.

Whereas you the below mentioned Borrower/s, Co-Borrower/s, Guarantor/s and Mortgageors have availed loans from **Jana Small Finance Bank Limited**, by mortgaging your immovable properties. Consequent to default committed by you all, your loan account has been classified as **Non performing Asset**, whereas **Jana Small Finance Bank Limited** being a secured creditor under the Act, and in exercise of the powers conferred under section 13(2) of the said Act read with rule 2 of Security Interest (Enforcement) Rules, 2002, issued **Demand notice** calling upon the Borrower/s/ Co-Borrower/s/ Guarantor/s Mortgageors as mentioned in column No.2 to repay the amount mentioned in the notices with future interest thereon within **60 days** from the date of notice, but the notices could not be served on some of them for various reasons.

Sr. No.	Name of Borrower/ Co-Borrower/ Guarantor/ Mortgageor	Loan Account No. & Loan Amount	Details of the Security to be enforced	Date of NPA & Demand Notice date	Amount Due in Rs. / as on
1	1) M/s. Southern Land Forex and Services Pvt. Ltd., Proprietor Mr. Stephen J. No. 1412-2, C R Centre Lawry Road Junction, Thadagam Road, R.S. Puram, Coimbatore, Tamilnadu - 641002. 2) Mr. Stephen J. S/o. James Raj, No.1412-2, C R Centre Lawry Road Junction, Thadagam Road, R.S. Puram, Coimbatore, Tamilnadu - 641002. 3) Mrs. Diviya S, W/o. Stephen, No.2-315, Thotta Paguthigal, Vadamadurai, Kurudampalayam, Coimbatore, Tamilnadu-641017.	Loan Account No. 45989670000162 & 45989670000034 Loan Amount Rs.33,50,000.00, Rs.3,30,468.00, Rs.3,25,777.00	Coimbatore Registration District, Vadavalli Sub-Registration District, Coimbatore Taluk, Pannimadai Village in S.F. No.70 consists of an extent of Punjai Acres 2.97 of land in this according New Sub Division S.F. No. 70/1 admeasuring an extent of Punjai Acres 1.48 1/2 (in and out of the said Punjai Acres 2.97), according to the new measurement an extent of Punjai Acres 1.51 of land, S.F. No.71 consists of an extent of Punjai Acres 4.19 of land in this according New Sub Division S.F. No.71/1 admeasuring an extent of Punjai Acres 2.09 1/4 of land (in and out of the said 4.19 Acres) and the lad stated supra measuring about Punjai Acres 1.52 of land as per the Sale Deed by Document No.6762/2006 and S.F. No.72 Consists of an extent of Punjai Acres 0.42 in this according to the New Sub Division S.F. No.72/5 consists of an extent of 4 Cents in this 1 1/2 Cents of land in total an extent of Punjai Acres 3.04 1/2 of land is bounded on the North : Of The Lands in S.F. Nos.70/3B and 71/3B, South : of The Lands in S.F. Nos.64 and 65, East : Of The Rest of Land of Jayalakshmi and others in S.F. No.71/1 and 72/5, West : Of The Land in S.F. Nos.67, 68 and North-South Common Pathway. In Midst Punjai Acres 3.04 1/2 of land which is converted into layout and divided into House sites and named as "AATHAVA CITY" which has been approved by the Local Planning Authority by its LPA No. 30/2007 Dated 30.03.2007. Which Site No. 22 is bounded on the North : of 30 Feet width, East-West Layout Road, South : of Site No.5, East : of Site No.21, West : of Site No.23. In Midst East-West on the Northern Side 34 Feet, East-West on the Southern Side 34 Feet, North-South on the Eastern Side 55 Feet, North-South on the Western Side 55 Feet, Admeasuring an extent of 1870 Square Feet or 4 Cents and 128 Square Feet or 4 Cents and 128 Square Feet or 173.73 Square Meter of land together with R.C.C.Building constructed thereon with an extent of 1037 Square Feet Meter and Portico with an extent of 201 Square Feet and its security deposits of E.B., Water and its Compound Wall Full Length and Equal Half in Northern and Eastern and Western side Compound Wall along with 10x4 Iron Gate together with 30 Feet width East-West Panchayat Road and 16 Feet Width North-South Common Pathway and its usual cart track and its appurtenances attached thereto. The Building with respect to the above said property is approved by the President of Pannimadai is regularized by its B.L. No.53/2008-2009 Dated 28.10.2008 through the fees Receipt No.040163 Dated 28.10.2008. Door No.2/315-Aaathav City, Tax Assessment No.548, E.B. Service Connection No.1342 and Water Connection Deposit Receipt No.045971 Dated 17.04.2009. The above said property is within the limits of Pannimadai Panchayat.	NPA Date: 01-02-2022 & Notice sent on 11-03-2022	Total amount as on 06.03.2022 Rs. 41,10,604.49

Notice is therefore given to the Borrower/ Co-Borrower/ Guarantor & Mortgageor as mentioned in Column No.2, calling upon them to make payment of the aggregate amount as shown in column No.6, against all the respective Borrower/ Co-Borrower within **60 days** of Publication of this notice as the said amount is found payable in relation to the respective loan account as on the date shown in Column No. 6. It is made clear that if the aggregate amount together with future interest and other amounts which may become payable till the date of payment, is not paid, **Jana Small Finance Bank Limited** shall be constrained to take appropriate action for enforcement of security interest upon properties as described in Column No.4. Please note that this publication is made without prejudice to such rights and remedies as are available to **Jana Small Finance Bank Limited** against the Borrower/s/ Co-Borrower/s/ Guarantor/s Mortgageors of the said financials under the law, you are further requested to note that as per section 13(13) of the said act, you are restrained/ prohibited from disposing of or dealing with the above security or transferring by way of sale, lease or otherwise of the secured asset without prior consent of Secured Creditor.

Date: 21.03.2022, Place: Coimbatore

Sd/- Authorised Officer, For Jana Small Finance Bank Limited



3/17

**and**

സൈജു തങ്കച്ചനും ജാഥ

നവം 13 : പോട്ടൽ പോളോ കേസിൽ ഒന്നാം പ്രതിയായ വേലായുട്ടിനും രണ്ടാം പ്രതിയായ സെ. ജെ. തങ്കപ്പനും എറണാകുളം പോലീസ് കോർട്ടിൽ ജാമ്യം അനുവദിച്ചു. മുഖ്യ കക്ഷി രൂപം നെ ആൾ ജാമ്യം, സാക്ഷികളെ വൃദ്ധിക്കാരുടെ, തെളിവു സാക്ഷികൾ, കോഴിക്കാട് ജില്ലയിൽ പ്രവേശിക്കരുത്, എല്ലാ തടവുകാരും അന്ത്യോർത്തനം മുതലായ സമയങ്ങളിൽ പാലക്കാട്, പാസ് പോർട്ട് കെട്ടിവെക്കണം തുടങ്ങിയ വ്യവസ്ഥകളോടെയാണ് ജാമ്യം.

[illegible]

സെമിനാറിൽ പങ്കെടുക്കരുതെന്ന് കെ സി വേണുഗോപാൽ അറിയിച്ചു

സിപിഐ എം സെമിനാറിൽ പങ്കെടുക്കുന്ന കെപിസിസി പ്രസിഡന്റിന്റെ തീരുമാനം അനുസരിക്കണമെന്ന് എഐസിസി

കരുണെന് അറിയിച്ചു

FORM A - PUBLIC ANNOUNCEMENT dated 10.3.22 (under Regulation 6 of the 1981 (IRP for Corporate Persons) Regulations, 2016) of Savate Textiles Private Limited states that Insolvency Commencement Date is 10.3.22. The same should be read as 11.3.22. The other text therein will remain unchanged.

CA. BABU ABRAHAM KALLIVAYALIL
IRP

[illegible][illegible][illegible]

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A A RAHIM, SHEEJA MANZIL, THYCAUD, PIRAPPANCODE P.O.
Communist Party of India (Marxist)

2

Ind brief (s)	Name of Court € date of order(s)	Description of Offence(s) € Punishment	Maxim Punish
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നിരവധി കാലാവസ്ഥ അനുസരിച്ച് കൃഷി ചെയ്യാൻ സാധിക്കുന്ന വിവിധ തരം പച്ചക്കറികൾ ഉത്പാദിപ്പിക്കാനും ഇതിൽ നിന്ന് ലഭിക്കുന്ന വരുമാനം ഉപയോഗിച്ച് കുടുംബത്തിന്റെ ഭൗതികവും മാനസികവുമായ ആവശ്യങ്ങൾ നിർവ്വഹിക്കാനും ഈ പ്രോജക്ടിന് വളരെ നല്ല സാധ്യതയുണ്ട്.

2

Ind brief (s)	Name of Court & date of order(s)	Description of Offence(s) & Punishment	Maxim Punish
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1990-1991	1991-1992	1992-1993	1993-1994
1994-1995	1995-1996	1996-1997	1997-1998

03, 34 PL	NIL	NIL	NIL
of 2000	NIL	NIL	NIL